

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION NO-2004
ANSWERED ON- 03/08/2022

ELECTRIC VEHICLES

2004. SHRI SUSHIL KUMAR GUPTA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government has any plan to take penal action against electric vehicles manufacturers for delivering faulty electric two-wheelers to the public; and
- (b) if so, the details in this regard?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) and (b) The Central Motor Vehicles Rules, 1989 contains provisions regarding Non-Compliance with Standards (rule 127A), Suspension Order (rule 127B) and Defective Motor Vehicles and Recall Notice (rule 127C).

Section 182A of the Motor Vehicle Act 1988 contains provisions regarding punishment for offences relating to construction, maintenance, sale and alteration of motor vehicles and components.
